

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 223 of 2020

IN THE MATTER OF:

Rajgad Placement Pvt. Ltd.

...Appellant

Versus

The Registrar of Companies, Mumbai

...Respondents

Present:-

**For Appellant: Mr. Shashank Tandon and Mr. C S Puneet Bhatia,
Advocates.**

For Respondent: Mr. Sanjeev Kumar Mohanty, RoC.

O R D E R
(Virtual Mode)

22.12.2020 Heard the Learned Counsel for the Applicant/Appellant in I.A. No. 2804 of 2020 in Company Appeal (AT) No. 223 of 2020.

According to Learned Counsel for the Applicant/Appellant the instant Appeal should have been filed within 45 days from the date of receipt of the certified true copy of the impugned Order. However, there is delay of 35 days in preferring the Appeal. The said delay was an unintentional one.

In view of the fact that the Applicant/Appellant in I.A. No. 2804 of 2020 has come out with one of the Directors of the Appellant/Company came into contact with the person who was suffering from Covid-19 Positive and hence he was quarantined at home. This Tribunal by taking note of the said reason condones the delay of 35 days to secure the ends of Justice and accordingly allows the said I.A. No costs.

At request of Learned Counsel for the Appellant, he is permitted to file the copy of Reply of RoC, Mumbai Report in the form of paper book/typed set as per rules. The matter is adjourned to **19th January, 2021.**

In the meanwhile, the Learned Counsel for the Appellant is directed to serve the copy of the Appeal Paper Book to the Learned Counsel for the Respondent/RoC, Mumbai-Mr. Sanjeev Kumar Mohanty.

It is open to the Respondent to file 'Reply/Response' before 19th January, 2021.

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Basant B./nn/